

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 06th day of June 2001.

Original Application no. 664 of 1998.

Hon'ble Mr. .SKI Naqvi, Member-J.

Sunil Kumar Singh,  
S/o Late Laxman Singh,  
R/o 97-Matihara Road,  
Alopibagh,  
ALLAHABAD.

... Applicant

C/A Shri R. Chandra

Versus

1. The Commandant, Ordnance Depot, Fort,

ALLAHABAD.

2. The Director General of Ordnance

Services to the Govt. of India, Army  
Headquarters, PHQ Post New Delhi.

3. Union of India, through Secretary Defence,

Ministry of Defence, Sena Bhawan,  
NEW DELHI.

... Respondents

C/Rs. Shri Satish Mandhyan

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O R D E R (Oral)

Hon'ble S.K.I. Naqvi Member-J

Shri Laxman while working as Labour in Ordinance Depot, Fort Allahabad died in harness on 8.7.1995 at the age of 50 years leaving behind him his dependents consisting of widow, 5 sons and a daughter. On the death of sole bread earner, the family came to indigent condition and in distress and, therefore, a move was preferred for appointment on compassionate ground to Shri Sunil Kumar Singh, who is second son amongst the sons of the deceased and his elder brother <sup>namely</sup> ~~namely~~ Anil Kumar Singh is <sup>living</sup> ~~leaving~~ separately. After due formalities, the matter was considered by board of officers for two times, first in the year 1996 and secondly in the year 1998 and on both the occasions the case of the applicant was <sup>recommended</sup> ~~not communicated~~ for appointment on compassionate ground because of more deserving pending cases and limited number of vacancies available ~~their~~ <sup>there</sup>.

2. Keeping in view the facts and circumstances of the matter, as have come up from the pleadings preferred from either side, and the arguments placed by Shri R. Chandra learned counsel for the applicant and Shri S. Mandhyan learned counsel for the respondents. It is found that the impugned order dated 3.4.1998 lacks the necessary information to which the applicant is entitled. It must have contained the number of cases considered, the criterion for consideration, the position of the applicant and the

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number of available vacancies and the number of candidates recommended and, therefore, this impugned order cannot be sustained.

3. For the above the OA is decided with the direction that the board of officer, meant for the purpose, shall examine the case of the applicant for grant of appointment on compassionate ground for the 3rd time <sup>next</sup> in the <sup>next</sup> sitting after communication of this order and <sup>Conceded of a detailed</sup> also in case his request is not <sup>Conceded of a detailed</sup> exceeded the order be passed in the light of above observation.

4. No order as to costs.

*S. C. Naray*  
Member-J

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